

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 101
IB-2924/ND/2019**

IN THE MATTER OF:

Mr. Naveen Sachdeva (M/s. Jay Packaging)

....PETITIONER

Vs.

M/s. Magppie International Ltd.

....RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 02.08.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Resolution Professional

:Mr. PBA Srinivasan, Advocate.

ORDER

IA No. 3192 of 2021

This is an application under Rule 11 of NCLT Rules 2016. We have heard the submissions made by the Ld. Counsel for the applicant and also gone through the contents. This Tribunal hereby clarifies that 19 days time (from 16.06.2021 to 05.07.2021) is excluded being the time spent for adjudication upon IA No. 2654 of 2021. The application is **allowed**. Matter is adjourned to **17th, August, 2021**.



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**